

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MERCATOR LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Mercator Limited
2	Date of incorporation of corporate debtor	24-Nov-1983
3	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L63090MH1983PLC031418
5	Address of the registered office and principal office (if any) of corporate debtor	83-87, 8 th floor, Mittal Tower, B Wing, Nariman Point, Mumbai- 400021
6	Date of closure of Insolvency Resolution Process	20-Feb-23
7	Liquidation commencement date of corporate debtor	21-Feb-23 (Received on 08-Mar-23)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Girish Siriram Juneja IBBI/IPA-001/IP-P00999/2017-2018/11646
9	Address and e-mail of the liquidator, as registered with the Board	Address: 22 Dignity Apartments, Bon Bon Lane, 7 Bungalows, Versova, Andheri (West), Mumbai – 400053 E-mail id: junejagirish31@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	C/o, M/s Waterfall Insolvency Professionals Private Limited Address: 1221, Maker Chamber V, Nariman Point, Mumbai – 400021 E-mail id: liquidator.mercator@gmail.com
11	Last date for submission of claims	07-Apr-23 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of liquidation of the Mercator Limited on 21st February 2023 (received on 08th March 2023).

The stakeholders of Mercator Limited are hereby called upon to submit their claims with proof on or before 07th April 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Girish Siriram Juneja



Date: 09th March, 2023

Place: Mumbai

Liquidator in the matter of Mercator Limited

IBBI/IPA-001/IP-P00999/2017-2018/11646

AFA: AA1/11646/02/230224/105500 valid till 23-Feb-24